

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 316 OF 2018 &**  
**IA NO. 1266 OF 2018 &**  
**IA NOS. 127 & 145 OF 2019**

**Dated: 14<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited** .... **Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Suparna Srivastava  
Ms. Sanjna Dua

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
Mr. Tejender K. Joshi for R-2  
Mr. Aadil Singh Boparai  
Mr. Gurlabh Singh  
Mr. Sunil Choudhary (Rep) for PEDAR-3

**ORDER**

**(On IA No. 127 of 2019 - Delay in filing reply)**

The learned counsel, Mr. Tejender Kr. Joshi, appearing for the second Respondent submitted that, there is a delay of 70 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission of the counsel for the second Respondent, as stated above, is placed on record.

In the light of the submission of the counsel for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

(On IA No. 145 of 2019 - Delay in filing reply)

The learned counsel, Mr. Aadil Boparai, appearing for the third Respondent submitted that, there is a delay of 3 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission of the counsel for the third Respondent, as stated above, is placed on record.

In the light of the submission of the counsel for the third Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

**APPEAL NO. 316 OF 2018 &**  
**IA NO. 1266 OF 2018**

The learned counsel, Ms. Suparna Srivastava, appearing for the Appellant prays for one week time to enable her to file rejoinder to the reply filed by the counsel for the Respondent Nos. 2 and 3.

Submission of the counsel for the Appellant, as stated supra, is placed on record.

The counsel for the Appellant is permitted to file her rejoinder to the reply filed by the counsel for the Respondent Nos. 2 and 3 on or before 14.03.2019, after duly serving copy to the counsel for the Respondent Nos. 2 and 3.

List this matter on **02.04.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondent Commission.

The learned counsel for the Appellant and the Respondents are directed to file their respective written submissions in this case within six weeks i.e. on or before 28.03.2019.

**(Ravindra Kumar Verma)**  
**Technical Member**  
vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**